

To be Published in the Gazette of India Extraordinary Part-II,
Section - 3, Sub-Section (II)
Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade

Notification No. 69 (RE-2013)/2009-2014

New Delhi, Dated: 19th February, 2014

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 read with paragraph 1.3 of the Foreign Trade Policy (FTP) 2009-2014, as amended, the Central Government hereby makes an amendment in paragraph 1.2(a) of FTP 2009-2014(RE-2013) by substituting the phrase “shall remain in force upto 31st March, 2014 unless otherwise specified” by the phrase “shall remain in force until further orders.”

2. The amended paragraph 1.2(a) of FTP 2009-14 (RE-2013) would be as under:

1.2 (a) “The Foreign Trade Policy (FTP) 2009-2014, incorporating provisions relating to export and import of goods and services, shall come into force with effect from 27th August, 2009 and shall remain in force until further orders. All exports and imports upto 26th August 2009 shall be accordingly governed by the FTP 2004-2009.”

Effect of this notification: The existing Foreign Trade Policy 2009-14 (RE-2013) was to remain in force until 31.3.2014. To provide continuity in policy environment, this is being extended beyond 31.3.2014 until further orders.

(Anup K. Pujari)
Director General of Foreign Trade
dgft[at]nic[dot]in

(Issued from File No.01/94/180/219/AM 14/PC-4)